(c) whether Indiabulls has also ignored the warning of Maharashtra Pollution Control Board (MPCB) for illegal construction activities; and

(d) if so, the action taken or propose to be taken against the builders?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) According to the information received from the Maharashtra Pollution Control Board (MPCB), the Indiabulls Real Estate Private Limited had started construction work of IT Park in Mahim and Lower Parel areas in Mumbai without obtaining prior environmental clearance. The MPCB, therefore, had issued stop work notice to these projects in June, 2011.

(c) and (d) The construction work at both the projects in Mahim and Lower Parel, as referred in parts (a) and (b) of the question above, is stopped.

Assistance under CAMPA by Andhra Pradesh

2180. SHRI NANDI YELLAIAH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the status of the request of the State Government of Andhra Pradesh (AP) to the Ministry for approval of the proposals for release of ` 554.58 crores from Compensatory Afforestation Fund Management and Planning Authority (CAMPA);

(b) the reasons for delay in giving approval; and

(c) by when these proposals are likely to be accorded approval, and the areas in the State identified for afforestation with CAMPA funds?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Government of Andhra Pradesh has reported that no proposal for release of Rs. 554.58 crores from the CAMPA has been forwarded to the Ministry of Environment and Forests.

(b) and (c) Do not arise.

Hybridization of Indian onions

2181. SHRIMATI GUNDU SUDHARANI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Monsanto has applied to the National Biodiversity Authority (NBA) to use two varieties of Indian onions for potential hybridization;

(b) if so, when the application for processing has been submitted and when the clearance has been given by the NBA;

(c) whether any consultations have been held with the Genetic Engineering Approval Committee in this regard; and

(d) if so, the details thereof?